

[Shri Jawaharlal Nehru]

been making a brief statement. If the hon Member had addressed any question to the Defence Minister or any other Minister they would have replied. He put it straight to me, and I had to say something. I know as much as any one else does, and therefore I replied. But, no doubt, if the Defence Minister or any other Minister knows much more—anything more—he can reply, if you, Sir, permit. (Interruption)

Mr. Deputy-Speaker: Order, order. There ought to be an end to this. We are not having any discussion on any particular subject. (Interruption) A paper has been laid on the Table of the House. It has to be studied. Enquiry was made whether hon Members will have an opportunity to discuss it or not. That is before the Government. The Government would consider whether they can find time or not. That would be considered and then that answer would be made. What is there now that can be immediately done to satisfy the hon Members? We have some other business before us, we should proceed with it. I would request hon Members to wait.

Shri Vajpayee: I must say, Sir, that this House is being kept in the dark about the new developments that are taking place. I do not know why the Government should shut out a discussion.

Shri Jawaharlal Nehru: If the hon Member has any feeling that the House is being kept in the dark, I may say straightaway that I am prepared to have any discussion at any time you, Sir, like. (Shri Braj Raj Singh: Let us have it.) If there is time

I do not want any such impression to go abroad. We have placed every single paper here except the last three or four which have come to us. After they are printed, perhaps it would be possible for us to place them before the House—of course they are being dealt with and examined at the present

moment. There is no mystery or secrecy about it. But if the House wants to know what particular steps our military or Defence Forces take, that is not a matter which is normally disclosed.

Mr. Deputy-Speaker: They only want to know whether Government could find some time for a discussion.

Shri Jawaharlal Nehru: That is a question of time. It is your Committee, Sir, that judges it. I am prepared for it.

Shrimati Renu Chakravartty (Basirhat): May I just submit to the Prime Minister, Sir, that besides the treaties from 1954 onwards—I presume the hon Prime Minister will also place before the House the new documents that have arrived—we would also like to have at least in the library all the documents which have been signed between Tibet, China and India prior to the successor Government which we have inherited. We would like to study them too.

Shri Jawaharlal Nehru: I do not quite know. They would be there in the form of printed books. There is no secrecy about them. I think the library is bound to have those books.

Mr. Deputy-Speaker: Our Secretariat shall collect them all from the books and compile them into one volume—we will try to do that.

AMENDMENTS TO INDIAN TELEGRAPH RULES

The Minister of Transport and Communications (Dr. P. Subbarayan): Sir, I beg to lay on the Table, under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885, a copy of Notification No. G.S.R. 988, dated the 22nd August, 1959, making certain further amendments to the Indian Telegraph Rules, 1951. [Placed in Library, See No. LT-1596/59]

REPORT OF INDIAN DELEGATION TO WORLD HEALTH ASSEMBLY

The Minister of Health (Shri Karmarkar): Sir, I beg to lay on the Table a copy of the Report of the

Indian Delegation to the Twelfth World Health Assembly held at Geneva in May, 1959 [Placed in Library, See No LT-1597/59]

NOTIFICATION ISSUED UNDER MOTOR VEHICLES ACT

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): Sir, I beg to lay on the Table, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, a copy of Notification No F 12(142)/55-Transport, dated the 9th July, 1959, published in Delhi Gazette [Placed in Library, See No LT-1598/59]

NOTIFICATION ISSUED UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister of Food and Agriculture (Shri A M Thomas): Sir, I beg to lay on the Table a copy of Notification No G S R. 980, dated the 24th August, 1959, under sub-section (6) of section 3 of the Essential Commodities Act, 1955 [Placed in Library, See No LT-1599/59]

12.27 hrs

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha —

I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 4th September, 1959, has passed the enclosed motion referring the Orphanages and other Charitable Homes (Supervision and Control) Bill, 1959, by Shri Kailash Bihari Lall, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

MOTION

"That the Bill to provide for the supervision and control of orphanages, homes for neglected

217 (A1) L.S.D.—5.

women or children and other like institutions and for matters connected therewith be referred to a Joint Committee of the Houses consisting of 30 members, 10 members from this House, namely —

Dr W S Barlingay, Shri Deol kinandan Narayan, Shrimati Savitri Devi Nigam, Shri Ram Sahai, Shri M H Samuel, Shri D A. Mirza, Shri N C Sekhar, Shri Kamta Singh, Shri V Venkataramana, Shri Kailash Bihari Lall

and 20 members from the Lok Sabha,

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee,

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make,

that the Committee shall make a report to this House by the first day of the next session; and

that this House recommends to the Lok Sabha that Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

12.28 hrs

ACCIDENT TO HOIST CHAMBER IN NANGAL

The Minister of Irrigation and Power (Hafiz Mohammad Ibrahim): Sir, in continuation of the statement, I made on 2nd September, 1959, I wish to bring to the notice of the House that the Board of Consultants, Bhakra Dam met on the 6th September, 1959 under the chairmanship of Dr A. N. Khosla to consider the measures to be